

# ACT No. XVIII OF 1875.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 13th  
October 1875).

## An Act for the improvement of Law Reports.

**WHEREAS** it is expedient to diminish the multitude and expense of the Law Reports published in British India, and to improve their quality: And whereas, with a view to furthering these objects, the Governor General in Council proposes to authorize the publication of reports of cases decided by the High Courts of Judicature established under the twenty-fourth and twenty-fifth of Victoria, chapter 104; It is hereby enacted as follows:—

Preamble.

1. This Act may be called "The Indian Law Reports Act, 1875:"

Short title.

It extends to the whole of British India;

Local extent.

And it shall come into force on such day as the Governor General in Council notifies in this behalf in the *Gazette of India*.

Commencement.

2. Act No. II of 1875 (*to diminish the multitude and improve the quality of Law Reports, and to extend the area of their authority*) is hereby repealed.

Act II of 1875 repealed.

3. No Court shall be bound to hear cited, or shall receive or treat as an authority binding on it, the report of any case decided by any of the said High Courts on or after the said day, other than a report published under the authority of the Governor General in Council.

Authority given only to authorized reports.

4. Nothing herein contained shall be construed to give to any judicial decision any further or other authority than it would have had if this Act had not been passed.

Authority of judicial decisions.

[Price one anna.]